The Sikh Gurdwaras (Supplementary) Act, 1925

Act 24 of 1925

Keyword(s):
Supplementing Act, Sikh Gurdwaras Act, 1925
1ACT No. 24 OF 1925.

THE SIKH GURDWARAS (SUPPLEMENTARY) ACT, 1925.

[Received the assent of the Governor-General on the 11th September, 1925.]

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An Act to supplement certain provisions of the Sikh Gurdwaras Act, 1925.

Whereas it is expedient to supplement, by legislation in the Indian Legislature, certain provisions of the Sikh Gurdwaras Act, 1925, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Sikh Gurdwaras (Supplementary) Act, 1925.

(2) It shall come into force on the date appointed by the Government, under sub-section (3) of section 1 of the Sikh Gurdwaras Act, 1925.

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1For Statement of Objects and Reasons, see Gazette of India, 1925, Part V, page 218.
2It came into force on the 1st January, 1926.
3Substituted for the words “Local Government” by the Government of India (Adaptation of Indian Laws) Order, 1937.
4Substituted for the word “Provincial” by Adaptation of Laws Order, 1950.
Validation of certain provisions of Punjab Act, VIII of 1925.

2. The Sikh Gurdwaras Act, 1925 (hereinafter referred to as the said Act), shall, so far as it added to or takes from the jurisdiction of the [High Court of Punjab] or prescribes the procedure of the said Court, be as valid as if it had been passed by the Indian Legislature.

3.

1Substituted for the words “High Court of Judicature at Lahore” by the India (Adaptation of Existing Laws) Order, 1947.


3The amendments to s. 12 of the Sikh Gurdwaras Act, 1925, directed by this section were omitted by the Government of India (Adaptation of Indian Laws) Order, 1937. Section later repealed by Central Act I of 1938, Schedule.